

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 2010 of 2011

*(Arising out of Order-in-Appeal No.109/2011-CE dated
29.3.2011 passed by the Commissioner of Central
Excise (Appeals-I), Bangalore.)*

**M/s. Kongovi Electronics Pvt
Ltd**

Unit III, No.30 C, II Phase,
Peenya Industrial Area,
Bangalore – 560 058.

Appellant(s)

Versus

The Commissioner of Customs

Bangalore-II Commissionerate
Central Revenue Building
Queens Road
Bangalore – 560 001.

Respondent(s)

Appearance:

None

For the Appellant

Mr. H. Jayathirtha,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 21302 /2023

Date of Hearing: 23.11.2023

Date of Decision: 23.11.2023

Per : DR. D.M. MISRA

None present for the appellant. The matter had been listed on various occasions on 06.10.2023, 31.10.2023 and today 23.11.2023. On all these dates, none appeared nor any request for adjournment. The notices sent to the appellant on all these dates have been returned as 'undelivered'. It seems that the

appellants are not serious to prosecute the matter before this forum and consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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